

ITEM NO.1603

COURT NO.14

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition (Civil) No. 759/2023

NYSHA HITESH SANTANI

Petitioner(s)

VERSUS

HITESH JAIPRAKASH SANTANI

Respondent(s)

(FOR ADMISSION and IA No.60937/2023-STAY APPLICATION)

Date : 10-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Devendra Kumar Singh, Adv.
Mr. Chandranath Jha, Adv.
Mr. Sarbendra Kumar, Adv.
Mr. Karunakar Mahalik, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner-wife seeks transfer of proceedings initiated by the respondent-husband under Section 13(1)(ia) of the Hindu Marriage Act, 1955 being M.J. Petition No. A-578/2021, titled as "Shri Hitesh Jayprakash Santani v. Mrs. Nysha Hitesh Santani, pending in the Family Court No.5, Mumbai at Bandra (Maharashtra) to the Court of 5th Additional District Judge at Alipore, South 24th Parganas (West Bengal), on the grounds urged in the petition.

Issue notice, returnable on 10.07.2023.

Until further orders, proceedings before the Family Court No.5, Mumbai at Bandra (Maharashtra) being M.J. Petition No. A-578/2021 shall remain stayed.

(ASHIMA CHHABRA)
SENIOR PERSONAL ASSISTANT

(NAND KISHOR)
COURT MASTER (NSH)